

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 319/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
22.01.2018.**

**NAME OF THE COMPANY:** Income Tax Officer, Ward 23(3), New Delhi Vs.  
ROC in the matter of M/s Shrisai Edutech Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 252(1) & 252(3)**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Appellant:</b>	<b>Mr. Zoheb Hussain, Sr. Standing Counsel for Revenue Mr. Piyush Goyal, Advocate</b>		
	<b>For the Respondent:</b>	<b>None</b>		

**ORDER**

ROC submits that he shall be filing his report during the course of the day. However, the department of ROC has no objection in restoration of the names of the applicant companies in records.

To come up for further consideration on 12<sup>th</sup> February, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**